bordering Arunachal Pradesh, Nagaland and Meghalaya are all the time gripped by tension following encroachment and violence caused by suspected groups;

(b) if so, the details thereof; and

(c) what specific measures have been taken by Central Government to solve this Inter-State border problem and to save the residents of Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There are some border disputes between the States of Assam-Nagaland, Assam-Arunachal Pradesh and Assam-Meghalaya. Due to these disputes, tensions occasionally develop which sometimes flare up into the incidents of violence.

The approach of the Central Government has consistently been that Inter-State boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

The Government of Assam had filed Original Suit No. 2/88 and 1/89 in the Supreme Court of India for demarcation of boundaries between the States of Assam-Nagaland and Assam-Arunachal Pradesh respectively. The Supreme Court *vide* its judgment and order dated 25.9.2006 has appointed a Local Commission for identification of boundaries of the States of Assam-Nagaland and Assam-Arunachal Pradesh. The Local Commission is continuing its hearing. While hearing an application filed by Government of Nagaland in Original Suit No. 2/88, the Supreme Court *vide* its order dated 20.8.2010, *interalia*, directed that apart from continuation of the Local Commission, possibility to resolve the issue through mediation may also be explored and for this purpose appointed two Co-mediators.

In so far as boundary dispute between Assam and Meghalaya is concerned, the Central Government has advised both the State Governments to settle the dispute amicably.

Proposal to amend the Central Lotteries Act

*305. PROF. P.J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any State Government has approached the Union Government to amend the Central Lotteries Act;

(b) if so, the details thereof;

(c) whether it is a fact that State Governments do not have adequate powers to take action against those who violate the provisions of the Lotteries Act;

- (d) if so, the details thereof and the reasons therefor; and
- (e) the action the Union Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) No, Sir.

(c) and (d) The State Governments have power to take action against those who violate the provisions of the Lotteries (Regulation) Act, 1998. If the violation of the Act is by an organizing State, the State Government may take recourse to Rule 5 of Lotteries (Regulation) Rules, 2010. The State Government can also act under Section 5 of the Act. However, the Supreme Court in the matter of M/s B.R. Enterprises v/s State of Uttar Pradesh and Others held that a State Government could only exercise such power if it decides not to have any lottery within its territory including its own lottery.

(e) If there is dispute between two States regarding the conduct of a lottery and the States concerned are unable to resolve the dispute, there is a provision in the Act to bring the facts to the notice of the Central Government. The Act contains provisions for the Central Government to take appropriate action in the matter. The existing provisions of the Lotteries (Regulation) Act, 1998 and Rules made thereunder have been found to be adequate.

Special policy to modernize police force of Jharkhand

*306. MS. MABEL REBELLO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any special policy to modernize the police force of Jharkhand;

(b) if so, the funds released for the same during the last three years to Jharkhand, year-wise and component-wise; and

(c) the details of new plans Government is contemplating to tackle naxal menace in Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) "Police" and "law and order" are State subjects as per the VII Schedule to the Constitution of India. As such, it is primarily the responsibility of the State Governments to modernize and adequately equip their police forces for meeting the challenges to law and order and internal security. However, the Ministry of Home Affairs is implementing a Non-plan Scheme for Modernization of State Police Forces (MPF Scheme) to supplement the efforts of the State Governments, including Jharkhand. The following are the funds released to the Government of Jharkhand in the last three years *viz*. 2007-08, 2008-09 and